

Filing no. Cr.M.P./8053/2020

Shashank Shekhar & Ors.

Versus

The State of Jharkhand & Anr.

Advocate for Petitioner

Mr. Mahesh Tewari

- | | |
|---|--------|
| 1. S.J. / D.B. | S.J. |
| 2. In time
Limitation expired on | √ |
| 3. Court Fee | Paid |
| 4. Authentication fee due on the copy
Trial Court Judgement Rs. | Paid |
| Appellate Court Judgement Rs. | X |
| 5. (a) Copy of trial court judgement | √ |
| (b) Copy of appellate court judgement | X |
| (c) Second Copy of Petition | X |
| (d) Receipt showing service on A.G. | √ |
| (e) Vak properly stamped
Executed and accepted } | √ |
| 6. (a) Cause title | √ |
| (b) Provision of law | √ |
| 7. Intimation regarding surrender of
Petitioner(s) | X |
| 8. Particulars as required by Rule 140 (I)
Chapter XV Part (A) page no. 37 of the
J.H.C. Rules 2001 | Stated |

Other defects

- (i) Duly certified typed copies may be filed for annexure 2 and annexure 4 pages.
- (ii) State name in affidavit for deponent may be stated.
- (iii) Name & execution of petitioner no. 5 & 7 differs in vakalatnama.